

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.565/05

Friday this the 30th day of September 2005

C O R A M :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

R.H.Das,
Sound Recordist,
Doordarshan Kendra,
Kudappanakunnu, Thiruvananthapuram.

...Applicant

(By Advocate M/s.Santhosh & Rajan)

Versus

1. Union of India represented by the Secretary,
Ministry of Information & Broadcasting,
Government of India, New Delhi.
2. The Prasar Bharathi (Broadcasting Corporation of India)
New Delhi represented by the Chief Executive Officer.
3. The Director General,
O/o.the Directorate General, Doordarshan,
Doordarshan Bhavan, New Delhi.
4. The Director,
Doordarshan Kendra,
Kudappanakunnu, Thiruvananthapuram.Respondents

(By Advocate Mr.N.N.Sugunapalan,Sr.)

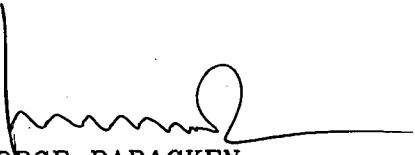
This application having been heard on 30th September 2005 the
Tribunal on the same day delivered the following:

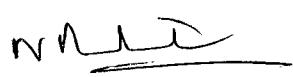
O R D E R

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

As concurred to by both the parties the O.A. is disposed of with a direction to the respondents concerned to duly dispose of the Annexure A-2 representation of the applicant and pass an appropriate order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

(Dated the 30th day of September 2005)


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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